

PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Whereas TV transmission facilities already exist at a number of cultural centres, including Varanasi, the VII-plan of Doordarshan includes a schemes for establishment of TV Studio facilities at six cultural centres. This scheme, however, does not provide for establishment of a TV Studio Centre at Varanasi. Expansion of such facilities to other cultural centres depends on availability of resources under future plans for TV expansion.

Indians having accounts in Foreign Banks

325. SHRI NATHU SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that many Indians have illegal accounts in foreign banks:

(b) if so, the details thereof; and

(c) the action taken or contemplated against such accounts holders?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). Enforcement Directorate initiates action under FERA against resident Indians who maintain accounts in foreign banks without the permission of the R.B.I. Such action is taken on receipt of information regarding specific individuals and companies. Details of cases which have been finalised during the last two years are being collected and will be laid on the Table of the House.

NRI Investment towards Development of Electricity

326. SHRI SAMARENDRA KUNDU: Will the Minister of FINANCE be pleased to state:

(a) whether the Non-resident Indians

have offered substantial investment in the country for the development of power; and

(b) if so, the amount thereof and how the money is proposed to be utilised.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Periodically, various Non-Resident Indian organisations have raised the issues of permitting NRI investment in the power sector.

(b) No specific amounts have been indicated.

[Translation]

Licences for Poppy Cultivation in Uttar Pradesh

327. SHRI RAM SAGAR: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of poppy cultivators of Uttar Pradesh have demand for renewal of their licences for 1989-90 for cultivation of poppy;

(b) if so, the details thereof; and

(c) the time by which the poppy cultivators are likely to be given licences for starting poppy cultivation?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). In accordance with the provisions of the Narcotic Drugs and Psychotropic Substances Rules, 1985, poppy cultivation may be licensed subject to the general conditions relating to grant of such licences notified by the Central Government every year. As per the conditions notified for grant of licences for the crop year 1989-90, all cultivators who had tendered not less than 34 Kgs. of opium per hectare during the crop year 1988-89 are eligible for grant of licence. The cultivators of those villages which may have suffered crop

damage have also been given appropriate reliefs, in respect of tendering the minimum qualifying yield. All such cultivators, who had applied or licence for poppy cultivation for the crop year 1989-90 and who were otherwise eligible in accordance with the general conditions for grant of licence for 1989-90 notified by the Central Government, have been issued licence for cultivating opium poppy.

Kaul and Tandon Committee Recommendation on Development of Kandla Free Trade Zone

328. SHRI BABUBHAI MEGHJI (SHAH): Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether the recommendations made by Kaul and Tandon Committee set up by Government for expediting the development of Kandla Free Trade Zone have not been fully implemented till now; and

(b) if so, the details of recommendations which have since been implemented and the steps contemplated by Government for implementing the remaining recommendations?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) and (b). The Tandon Committee was set up to examine the problems faced in the working of Free Trade Zones and the Scheme of 100% Export-Oriented Units. The Committee made a number of recommendations for accelerating the process of these schemes. The main recommendations were to set up five or six new EPZs and to allow EPZ Units to sell 25% of production in Domestic Tariff Area. These recommendations have been implemented.

The Kaul Committee was set up to look into the problems of the Kandla Free Trade Zone with a view to suggest measures to

ensure a major export thrust from this zone. The major recommendations of the Kaul Committee included extension of Income-Tax Holiday for a period of five years; permission to sell a part of the production of Kandla units in Home-Market; reimbursement of Central Sales Tax; providing of permanent import-policy frame work; working capital at concessional rates; payment of transport subsidy on percentage basis etc. All these recommendations have been implemented by the Government. Units in Kandla FTZ, as in other zones, enjoy corporate tax holiday for a period of 5 years in a block of 8 years; Central Sales Tax paid on purchase from outside the State is reimbursed by the Zone Administration, import of capital goods, raw materials, consumables etc. are permitted in the zone under OGL on a regular basis and working credit facility is available for a period of 180 days without production of export orders.

While the Kaul Committee recommended a separate Act for Kandla Trade Zone, the Tandon Committee recommended creation of a Central Unified Authority for the development and administration of all the Export Processing Zones, including Kandla. This suggestion is under consideration of the Government.

Transport facilities for Tourist places in M.P.

329. SHRI RAGHAVJI: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) the names of places of tourist importance in Vadisha and Raisen districts of Madhya Pradesh.

(b) whether adequate transport facilities for visiting the said places has been provided; and

(c) if not, the time by which these

facilities are likely to be provided?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The places of tourist importance in these districts of Madhya Pradesh are Sanchi, Udayagiri, Bhimbetka and Vidisha.

(b) and (c). The Central Department of Tourism has no scheme under which transport facilities are provided at various tourist centres.

[English]

Removal of India's Name under provision of Super 301

330. **SHRI MADHAVRAO SCINDIA:** Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether efforts were made to ensure that the name of India is removed from the US trade list under Super 301, provision of US Trade and Competitiveness Act;

(b) if so, the details thereof and further steps proposed to be taken in this regard; and

(c) US Government's response thereto?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) to (c). Our strategy has been to put as much international pressure as possible to deter the USA from pursuing the path of unilateralism. This is being done by taking up the matter in the meetings of the GATT Council and the Uruguay Round Negotiating Groups as well as in the Surveillance Body established under the Uruguay Round to voice our concerns. We are also eliciting support from other countries bilaterally, whenever there is an opportunity India's stand has received wide support and the US action has been criticised by both developed

and developing countries. US Government have not yet approached us for negotiations in the context of Super 301 decision. We have, however, made it clear that Government of India will not participate in any negotiations, bilateral or otherwise, under threat of retaliation. Government is also opposed to negotiations establishing linkages between multilaterally agreed concessions in trade in goods and changes in policy lying within the domain of autonomous national economic policies.

No further action has so far been taken by the US Government since the initiation of investigation in June, 1989.

Closing of Mines in Tribal Districts of Orissa

331. **SHRI ANADI CHARAN DAS:** Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether the Minerals and Metal Trading Corporation has reduced procurement of iron ore from non-captive mines for the purpose of export to the extent of fifty per cent or even more;

(b) whether several such mines have been forced to close down in the three tribal districts of Orissa; and

(c) if so, the steps proposed to be taken not to reduce the procurement of iron ore in order to avoid retrenchments there?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) While procurement of iron ore by MMTC from Barajamada and Gandhamardan sectors was reduced in 1988-89 due to very high opening stocks which were sufficient to meet the export commitments during 1988-89, there is no reduction in procurement during the current year. MMTC has asked the mine-owners to supply as much of iron ore as possible.

(b) No, Sir.

(c) Does not arise

Measures to Curb Inflation

332. PROF. P.J. KURIEN: Will the Minister of FINANCE be pleased to state:

(a) the annual rate of inflation during the past three years and the current year with year-wise break-up; and

(b) the specific measures proposed to be undertaken to check inflation?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE) (a) The requisite information is given below.

<i>Year</i>	<i>Annual Rate of Inflation in terms of WPI (1981 82=100)</i>
1986-87	5.1
1987-88	10.7
1988-89	5.7
1989-90 (Upto 9 12.1989)	6.1

(b) The steps taken/proposed to be taken to contain inflation include removing imbalances in the demand and supply of essential commodities, mopping up excess liquidity in the economy and vigorous enforcement of existing laws against hoarding and profiteering.

Legislation to Regulate Chit Funds/ Private Financers

333. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to bring about uniform legislation throughout the country to regulate the activities of chit funds, private financers; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) and (b). While the activities of chit fund companies are regulated by 'Chit Funds Act, 1982', the deposit acceptance activities of the unincorporated bodies etc. are regulated in terms of the provisions of Chapter III-C of Reserve Bank of India Act, 1934. Government have no proposal to bring out any fresh legislation in this behalf.

Circulation of top five Dailies in Malayalam

334. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state the details of the circulation of each of the top five dailies and periodicals published in Malayalam?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): The requisite details are given in the statement below.

STATEMENT

<i>Name of the Paper</i>	<i>Place of publication</i>	<i>Periodicity (1988)</i>	<i>Circulation</i>
Malayala Manorama (4 editions)	Calicut	Daily	2,04,203
	Kottayam	- do -	1,95,362

<i>Name of the Paper</i>	<i>Place of publication</i>	<i>Periodicity (1988)</i>	<i>Circulation</i>
	Cochin	- do -	1,52,335
	Trivandrum	- do -	93,981
Mathrubhoomi (3 editions)	Calicut	- do -	1,82,710
	Cochin	- do -	1,57,907
	Trivandrum	- do -	1,10,477
Kerala Kaumudi	Trivandrum	- do -	1,16,919
Deshabhimani (2 editions)	Cochin	- do -	64,190
	Calicut	- do -	53,691
Express	Trichur	- do -	57,321
PERIODICALS			
Mangalam	Kottayam	Weekly	12,23,963
Malayala Manorama	- do -	- do -	8,70,731
Balarama	— do -	fortnightly	2,24,889
Vanitha	- do -	- do -	2,24,880
Manorajyam	- do	Weekly	1,59,767

Import of Raw Rubber

335. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of COMMERCE AND TOURISM be pleased to state:

- (a) whether Government propose to import raw rubber;
- (b) if so, the main reasons therefor; and
- (c) the quantity of raw rubber proposed

to be imported and the names of countries from where it will be imported?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (c). Yes Sir, in view of the indigenous production being insufficient to meet the demand, the gap between demand and supply is proposed to be bridged by imports. For the present STC has been advised to contract for 10,000 tonnes of natural rubber as the first instalment. Natural rubber im-

ports are mainly from Malaysia, Thailand, Singapore and Sri Lanka.

Pepper Export

336. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of COMMERCE AND TOURISM be pleased to state:-

(a) the total quantity and value of pepper exported during the period January to October, 1989; and

(b) the share of Kerala in the total exports?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a)

QTY (MTs.)	VALUE (Rs. in lakhs)
24379	12341

(b) Figures of exports are not maintained statewise.

Election reforms

337. SHRI ERA ANBARASU: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of persons filed nominations as independent candidates for the Lok Sabha Elections held recently;

(b) the number out of them elected and the number who lost their deposits; and

(c) whether Government are considering to introduce reforms in the electoral laws aimed at discouraging non-serious candidates?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSMANI): (a) 3634 inde-

pendent candidates filed their nominations for the Lok Sabha Elections, 1989.

(b) 13 independent candidates were elected. Number of candidates who forfeited their deposits is being collected from the concerned Chief Electoral Officers.

(c) This is among the proposals presently under the consideration of Government.

Mines and Minerals (Regulation and Development) Act

338. SHRI ANADI CHARAN DAS: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether as a result of the amendment to the Mines and Minerals (Regulation and Development) Act, 1957, the Union Government have taken away the residual powers of the State Governments in the matter of mineral concessions etc.;

(b) whether the minerals like dolomite, limestone, bauxite, gypsum, kyanite etc. are now included or proposed to be included in the First Schedule in addition to atomic minerals and precious metals;

(c) whether Government contemplate to examine the whole issue afresh in order to empower the State Governments for grant of control/concessions for the benefit of the local and rural masses; and

(d) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) In 1987 amendments were made in the Mines and Minerals (Regulation and Development) Act, 1957 primarily to ensure systematic and scientific development of

minerals with special emphasis on conservation and protection of environment and ecology. Twelve minerals such as bauxite, barytes, dolomite, kyanite, limestone except when it is used in kilns for the manufacture of lime as building material, magnesite and sillimanite, which had since assumed national importance, were added to the First Schedule.

While the State Government continues to be vested with the power to grant minerals concessions in respect of all Scheduled minerals, the approval of the Central Government has to be obtained before grant of mineral concessions in such cases. This has been done to regulate the development of these important minerals from an all-India point of view.

(c) and (d). The power to grant mineral concessions in respect of minerals already vests with the State Governments.

[*Translation*]

Violation of FERA by Birla Group of Companies

339. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether there was violation of the provisions of the Foreign Exchange Regulation Act by Birla Group of Companies during the last three years;

(b) if so, the details thereof;

(c) whether any action was taken by Government against these companies for these violations;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDEVATE): (a) to (e). During the last 3 years namely 1987, 1988 and 1989, in one case relating to M/s Keshoram Rayons and M/s. Keshoram Industries & Cotton Mills Ltd., Calcutta, a show cause notice for contravention of the provisions of FERA, 1973 was issued on 1.9.1989.

Pension Scheme for employees of Insurance Corporations

340. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased as to state:

(a) whether Government propose to introduce a pension scheme for the employees of various Insurance Corporations;

(b) if so, when this proposal will be implemented; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDEVATE): (a) No, Sir.

(b) Does not arise.

(c) Liberal retirement benefits already exist in the form of gratuity and contribution to the provident fund at the rate of 10% each by the employee and the employer. There is therefore no proposal to introduce a third retirement benefit.

Himalayan Tourism Development Authority

341. SHRI HARISH RAWAT: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government propose to set up a Himalayan Tourism Development Authority;

(b) if so, the details thereof; and

(c) if not, the steps proposed to be taken by Government for the development and expansion of tourism in the areas adjoining the Himalayas?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) No, Sir.

(b) Question does not arise.

(c) Department of Tourism has set up a Voluntary forum called Himalayan Tourism Advisory Board (HIMTAB) which provides a common platform for mutual inter-action between the representatives of the public and private sectors in the Himalayan States from time to time with regard to tourism programmes and activities, which can be undertaken through inter-state co-operation.

Opening of Branches of Punjab National Bank in Hill Areas of Uttar Pradesh

342. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) whether the Punjab National Bank has opened a regional office in the hill areas of Uttar Pradesh;

(b) the number of its branches functioning in the three districts of this area; and

(c) whether the Bank proposes to open some more branches in the area and if so, the location thereof and when these branches are likely to be opened?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Punjab National Bank has reported that it has set up two Regional Offices at Dehradun and Kashipur to look after its 74 branches located in the districts of Almora, Nainital, Pithoragarh, Rampur, Chamoli, Dehradun, Pauri Garhwal, Tehri Garhwal and Uttarkashi.

(c) According to Punjab National Bank, it has licences pending for opening of branches at Akhori (Tehri Garhwal), Mukkhu (Chamoli), Trishula (Chamoli) and Rudoli (Uttar-Kashi). The bank proposes to open these branches by 31.3.1990.

Curtailment of Non-Development Expenditure

343. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) whether Government have decided to take some comprehensive measures to curtail non-developmental expenditure; and

(b) if so, the details thereof and the extend to which this expenditure is proposed to be curtailed?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Government are continuously making efforts to reduce non-developmental expenditure to the barest minimum. A number of measures have been taken to bring about reduction in the expenditure. These include curbs on creation of posts, travel expenses, entertainment, inessential seminars, conferences, publications, purchase of furniture/furnishings, fuel consumption etc. Further Ministries and Department of Government have been instructed to review all their programmes and prioritise them adopting the zero base budgeting technique so that expenditure on low priority items can be reduced/eliminated. The results of all these efforts can be assessed only over a period of time.

[English]

Improvement in Programmes of Radio Station at Nagarcoil

344. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government propose to increase A.I.R. coverage and make improvements in the programmes broadcast from A.I.R. Station, Nagarcoil;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). The concept of Local Radio Station has been developed to serve a small area. It being a Local Radio Station, there is no proposal to increase the coverage area of AIR, Nagarcoil. However, it has been the endeavour of AIR to improve the programmes keeping in view the local needs and communication imperative.

[*Translation*]

Import and Export of Foodgrains, Sugar and Edible Oils

345. SHRI SATYANARAYAN JATIYA: Will the Minister of COMMERCE AND TOURISM be pleased to state the total quantity of foodgrains, sugar and edible oils imported and exported during 1989 and per unit price thereof in Indian currency?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): Total quantity and value of Foodgrains viz. wheat and rice, pulse and other cereals, sugar and edible oil imported and exported during 1988-89 and April '89-Aug., '89 is as under:-

Qty. Thousand Tonnes
Value Rs. Crores

IMPORTS

Item	1988-89		April '89-Aug. '89	
	Qty.	Value	Qty.	Value
1	2	3	4	5
A. Foodgrains				
(i) Wheat	1567	378.16	13	7.08
(ii) Rice	614	193.46	83	37.20
(iii) Other Cereals	134	26.42	35	9.04
(iv) Pulses	827	383.50	91	43.60
B. Sugar	Neg.	Neg.	1	0.66
C. Veg. Oil fixed (Edible Oil)	986	726.53	43	35.81

Qty Thousand Tonnes
Value Rs. Crores

EXPORTS

Item	1988-89		April '89-Aug. '89	
	Qty.	Value	Qty.	Value
1	2	3	4	5

A. Foodgrains

(i) Wheat	16	2.99	Nil	Nil
(ii) Rice	376	331.47	291	278.28
(iii) Others Cereals	8	2.45	4	1.20
B. Sugar & Mollases	52	7.04	7.4	15.14

Source:— Foreign Trade Statistics of India March '89 and Aug. '89 of DG, I&S Calcutta

[English]

Salem Steel Plant

346. SHRI P.R. KUMARAMANGALAM: Will the Minister of STEEL AND MINES be pleased to state whether the Government propose to go ahead with the backward integration programme of Salem Steel Plant; and to include the same in the Eighth Plan?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): The question of establishing facilities for hot rolling of stainless steel slabs at the most technologically suitable site is presently under consideration of the Government. In case these facilities are established at SSP, it will result in backward integration of the plant. The facility is proposed to be set up in the VIII Plan period.

Plans to Improve Exports

347. SHRI P.R. KUMARAMANGALAM:
PROF. P.J. KURIEN:

Will the Minister of COMMERCE AND TOURISM be pleased to state the plans of Government to improve the export performance and to make the balance of payments situation favourable?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): The plans of Government to improve export performance include making exports commercially viable, upgrading industrial capability, ensuring the supply of raw materials at competitive prices, strengthening infrastructural areas such as power, and simplifying the procedures. To tide over the difficult balance of payment situation, the Government has formulated a number of measures to generate additional exports with emphasis on higher value added items, contain

non-essential imports, and augment foreign exchange flows through higher receipts from invisibles.

Exploration of Tungsten

348. SHRI BANWARI LAL PUROHIT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to boost exploration of Tungsten in Kuhl-Taluka in Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). Yes, Sir. Detailed Exploration of the Khobna Tungsten deposit in Kuhl Taluka in Maharashtra has been taken up by the Mineral Exploration Corporation Limited.

Setting up Mini Steel Plants in Nagpur

349. SHRI BANWARI LAL PUROHIT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to set up mini steel plants in Nagpur in Maharashtra State during the Eighth plan period; and

(b) if so, the locations where these plants are likely to be set up?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

Demand and availability of steel

350. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the attention of Union Government has been drawn to the news item captioned "Steel output may fall short of expectations" appearing in the Hindustan Times of 24 August, 1989;

(b) if so, the total demand and availability of steel; and

(c) the steps proposed to be taken to

meet the demand?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The total demand and production of steel as projected recently by the Eighth Plan Working Group on Iron and Steel Industry is as under:-

(Million tonnes)

	1989-90	1999-2000
Demand	14.80	31.00
Production	13.43*	28.21

* As per current indications, production is likely to be somewhat lower.

(c) The domestic availability of steel is sought to be augmented through imports, in the short run. For the long run, production is sought to be increased through various modernisation/expansion programmes of main producers and adequate capacity creation in the secondary sector.

Availability of Raw Materials to Re-Rolling Units

351. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the attention of Government has been drawn to the news-item captioned "More Steel rerolling units face closure" appearing in 'Hindu' dated 22 October, 1989; and

(b) if so, the steps taken or contemplated to meet the requirement of raw materials of the rerolling units?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) Availability of raw material (billets and rerollable scrap) within the country is not adequate to meet all the demand of the rerolling industry. It consists with foreign exchange availability, imports of steel melting scrap are arranged through MSTC. Imports of ships for breaking into scrap have recently been made easier.

Vijay Nagar Steel Plant

352. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Union Government propose to start work on Vijay Nagar integrated Steel Plant in Karnataka;

(b) if so, when;

(c) the steps Government propose to take to complete the projects early; and

(d) the total investment likely to be made?

THE MINISTER OF STEEL AND MINES

AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (d). Alternative proposals are under formulation with a view to arriving at a viable project. The final decision would depend on the resource position which would be known when the VIII Plan is finalised.

Bank Note Press at Mysore

353. SHRI JANARDHANA POOJARY: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to set up a Bank Note Press at Mysore;

(b) if so, whether the land for the project has been acquired; and

(c) the total investment involved and the latest position in regard to setting up of the Press?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) Sanction for purchase of the requisite land through Karnataka Industrial Areas Development Board has been issued.

(c) Setting up of the Bank Note Press at Mysore will involve a financial outlay of Rs. 410.40 crores. In course of exploration of various alternative sources of funding, Govt. fund that the Reserve Bank of India was willing to set up the press. In view of this RBI has been entrusted with the execution of the project.

Enforcement of Legal Services Authorities Act, 1987

354. CH. JAGDEEP DHANKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Legal Services Authori-

ties Act, 1987 has not yet been brought into force; and

(b) if so, the reasons for the delay?

THE MINISTER OF STEEL AND MINES AND LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) Government had received in October, 1988 certain proposals from the former Chief Justice of India (Shri Justice R.S. Pathak), based on the recommendations made by conference of the Chief Justices of the various High Courts as also the conference of the State Law Ministers and Executive Chairman of the State Legal Aid and Advice Boards, with regard to modification of certain provisions of the Act. Since the entire legal-aid movement is judicially monitored, Government was keen that the unanimous view point of the judiciary should be examined in depth before the Act is enforced. The matter has since been considered and it is now proposed to move a comprehensive amendment bill in the Parliament very soon based on the recommendations of the former Chief Justice of India.

Development of Tourism in Shekhawati Area of Rajasthan

355. CH. JAGDEEP DHANKHAR: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether there is any scheme for the development of tourism and tourist complex in Shekhawati area in Sikar and Jhunjhunu districts of Rajasthan; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Yes, Sir.

(b) The Department of Tourism have

sanctioned the following projects for the development of tourism in Shekhawati area of Rajasthan:

(Rs. in lakhs)

<i>S. No.</i>	<i>Name of the Scheme</i>	<i>Amount Sanctioned</i>
1.	Tourist Complex at Fatehpur	16.09
2.	Kiosk at Mandawa	0.64
3.	Cafeteria at Mahensar	2.16
4.	Shekhawati Festival	1.25

Fixation of Lawyers' fee

356. CH. JAGDEEP DHANKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the views of the Bar Council of India have been received as regards Law Commission's 128th report pertaining to fixation of minimum and maximum fee charged by lawyers; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF STEEL AND MINES AND MINISTER OF JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The matter is under consideration of the Government.

[*Translation*]

Development of Tourist Spot in North Bihar

357. SHRI DEVENDRA PRASAD YADAV: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government propose to

develop Madhubani as an attractive tourism spot during the Eighth Five Year Plan;

(b) if so, the time by which it would be developed; and

(c) if not, the reasons therefor?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The Government have not received any proposal to develop Madhubani as a tourist spot from the State Government of Bihar.

(b) and (c). Does not arise.

[*English*]

Purchase of a Residential Flat in Calcutta by MSTC

358. SHRIMATI GEETA MUKHERJEE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Metal Scrap Trade Corporation Ltd. (MSTC) purchased in 1986 a residential flat for its Managing Director at 176, Sarat Bose Road, Calcutta-700019, within a few months after the present incumbent had taken over;

(b) if so, the rate at which it was purchased.

(c) whether tenders were invited and prior assessment from any accredited valuer made;

(d) whether the super-built area of the flat is far beyond the admissible upper limit;

(e) whether before receipt of clearance on legal encumbrances about the ownership of the flat, the MSTC made advance payment in this regard, if so, the reasons therefor; and

(f) whether any independent enquiry is proposed and if so, when?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRIDINESH GOSWAMI): (a) to (e) MSTC purchased a flat at Sarat Bose Road, Calcutta in 1986. The prescribed procedure of issue of advertisements etc. was followed and out of the 17 offers received, the flat at 176, Sarat Bose Road, was purchased since it was available on cheque payment basis. The flat was purchased within the specified limits of carpet areas as provided in the Bureau of Public Enterprises guidelines. The flat was purchased at the negotiated rate of Rs. 660.00 per sq. feet. According to the practice prevailing in the State, checking of legal encumbrances about any immovable property was possible only after making an advance payment and hence this was done. The CBI had also made a secret investigation into this matter and concluded that there was no irregularity in the above purchase.

(f) In view of the above, does not arise.

Payments in Foreign Exchange

359. DR. A.K. PATEL: Will the Minister of FINANCE be pleased to state:

(a) the details of the subscriptions, contributions and aid given in foreign exchange during the Seventh Five Year Plan showing (i) names of the Ministry, and State/ Union Territory which dealt with the matter in each case, (ii) name of the foreign country to which it was given, and (iii) reasons for giving the aid; and

(b) whether there have been cases where such contributions have been discontinued, if so, the details thereof and the reasons for discontinuance in each case?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The information is being collected and will be laid on the table of the House.

New policy to develop Ship Breaking Industry

360. DR. V. RAJESWARAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Union Government propose to adopt any new policy to develop Ship Breaking Industry in the country; and

(b) if so, the steps proposed to be taken by Government in this regard?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

Excise Duty Evasion by Colour and Processing labs

361. DR. V. RAJESHWARAN: Will the Minister of FINANCE be pleased to state:

(a) the number of raids conducted to detect Excise Duty Evasion at Colour and

Processing Labs (Cinema) in the country during the 1988-89;

(b) the number of Excise Duty Evasion detected during the raids State-wise in Tamilnadu, Bombay, Andhra Pradesh and Karnataka; and

(c) the action taken against the persons evading Excise Duty?

THE MINISTER OF FINANCE (PROF. MADHU DANDEVATE): (a) 4 searches were conducted during the year 1988-89 to detect evasion of Central Excise duty by Colour and Processing Labs (Cinema) in the country.

(b) Number of cases and amount of duty evasion detected State-wise is as follows:

<i>State</i>	<i>No. of cases</i>	<i>Amount of evasion (Rs. in lakhs)</i>
Tamilnadu	2	610.28
Maharashtra	1	0.53
Andhra Pradesh	1	0.94
Karnataka	Nil	Nil

(c) 5 Show Cause Notices alleging evasion of Central Excise duty to the tune of Rs. 612.72 lakhs were issued. Adjudication proceedings have been completed in 3 cases confirming Central Excise duty of Rs. 2.44 lakhs approximately and imposing penalty of Rs. 50,000 approx. Goods worth Rs. 16,000/- have also been ordered to be confiscated.

Recovery of Bank Loans

362. DR. THAMBI DURAI: Will the FINANCE MINISTER be pleased to state:

(a) whether any bank-wise, study has been made of the quantum of loans remaining outstanding from big industrialists and businessmen to the nationalised banks; and

(b) if so, the details thereof and the action taken to recover the long outstanding loans from them?

THE MINISTER OF FINANCE (PROF. MADHU DANDEVATE): (a) and (b). RBI

has reported that it obtains from all public sector banks periodically outstandings of borrowers enjoying working capital limit of Rs. 10 crores and more. The outstandings represent dues in accounts which are regular as well as those which are not regular. Bulk of the bank credit is provided for meeting working capital requirements on a roll over basis. The amounts outstanding to all the banks from non-SSI sick industrial units (as defined in the Sick Industrial Companies (Special Provisions) Act, 1985) as at the end of December, 1987 were Rs. 2801.79 crores.

The possibility of certain loans going bad to inherent in banking operations. However, banks do take measures for monitoring loans and recover overdue loans. This includes post disbursement supervision and follow up reporting system and periodical reviews. Public Sector banks have also instituted a system of classification of loans into certain defined categories according to the health of advance at a given point of time for the purpose of their effective

monitoring and follow up. Whenever conduct of an individual account reveals irregularities, steps are taken to regularise the advance and if they fail, loans are recalled and various measures taken to recover the dues including resorting to legal proceedings against the borrower and the guarantor, if any.

Comprehensive Scheme for Tourism in Tamil Nadu

363. DR. THAMBI DURAI: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether any comprehensive scheme has been prepared for the development of tourism in Tamil Nadu;

(b) if so, the details thereof; and

(c) whether any survey has been made for developing Oganekal area in Dharmapuri district as a tourist centre and if not, the reasons therefor?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU: (a) and (b). The Central Department of Tourism in consultation with the State Government have identified the following Tourist travel circuits in Tamil Nadu for a phased development:

Madras—Mamallapuram (Mahabalipuram)—Thirukazhulkundram—Kanchipuram—Tiruchirapalli—Thanjavur—Pudukottai—Madurai—Rameswaram—Kanyakumari—Courtallam—Madras/Trivandrum.

2. Madras—Krishnagiri—Hogennakal—Yercaud—Coimbatore—Uthagamandalam—(Bandipur—Mysore—Bangalore)—Madras.

3. Rameswaram—Madurai—Kodaikana—Pudukottai—Tiruchirappally—Thanjavur—Mamallapuram (Mahabalipuram)—Madras.

(c) No, Sir. We have not received any proposals from the State Government in this regard.

Money Supply

364. SHRI G.M. BANATWALLA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to take effective fiscal measures to regulate and control money supply including proper determination of the quantum of printed money as also of the criteria governing public debt; and

(b) if so, the details of the new measures under consideration of Government?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Yes, Sir, Government seeks to moderate the growth in money supply and public borrowing through appropriate fiscal and monetary measures.

Air and Doordarshan Advertisements Propagating Non-Vegetarian Diet

365. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether certain programmes and advertisements on AIR and Doordarshan directly as well as indirectly convey advice to the people to take non-vegetarian diet of meat, eggs and alcohol;

(b) whether such programmes and advertisements tend to hurt the sentiments of such sections of the people as have faith in vegetarianism; and

(c) if so, whether Government propose to discontinue such programmes and advertisements?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Advertisements on All India Radio and Doordarshan conform to a prescribed code. Unless it is proved that the consumption of a particular item is injurious to health, its advertisement is not banned. Items such as alcohol and tobacco are not advertised on that ground. However, the efficacy of vegetarian diet is also highlighted in the various programmes of AIR and Doordarshan.

Cases settled by Lok Adalat in Delhi

366. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of LAW AND JUSTICE be pleased to state the number of cases settled so far by the Lok Adalat in Delhi?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): So far, 12 Lok Adalats have been organised in Delhi including the one for cases pending in the Supreme Court. The total number of cases settled is 4,162 including 189 cases at the Supreme Court Lok Adalat.

Export Targets

367. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) the export targets fixed and achieved for 1986-87, 1987-88 and 1988-89;

(b) the reasons for shortfall, if any;

(c) whether any target for 1989-90 and 1990-91 has also been fixed and if so, the details thereof; and

(d) the effective steps being taken to fulfil the targets?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The export targets fixed, and actual achievement during the Years 1986-87, 1987-88 and 1988-89 are as under:—

(Value : Rs. Crores)

Year	Targets	Achievement
1986-87	12203	12451.95
1987-88	13800	15741.23
1988-89	18795	20295.15

(b) Does not arise.

(c) An export target of Rs. 28025 Crores has been set by the Commerce Ministry for 1989-90. The export target for the year 1990-91 has not been formulated.

(d) The plans of Government to improve export performance include making exports commercially viable, upgrading industrial capability, ensuring the supply of raw materials at competitive prices, strengthening infrastructural areas such as power and simplifying the procedures.

Implementation of recommendation of Law Commission

368. SHRI P.C. THOMAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ninetieth Report of the Law Commission has recommended for amending section 10 of the Indian Divorce Act;

(b) if so, the steps taken by Government thereon;

(c) whether attention of Government has been drawn to a judgement given by Kerala High Court in this regard; and

(d) if so, the steps being taken to implement the court judgement?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). Yes, Sir. The Law Commission in its ninetieth report has recommended for the amendment of section 10 of the Indian Divorce Act, 1869. Some representations from Christian individuals and Associations have also been received for the amendment of Christian marriage and divorce laws. The policy of the Government in this regard has been not to effect any changes in the laws of minority communities unless sufficient initiative therefor comes from the communities themselves.

(c) and (d). In the absence of sufficient details of the case to which the judgement relates, it will not be possible for Government to give its reaction thereon.

Setting up of a Second Steel Plant In Orissa

369. **SHRI A.N. SINGH DEO:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Government are proposing to establish a second steel plant in Orissa; and

(b) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). There is a proposal for setting up a new steel plant at Daitari in Orissa. Project details are under formulation.

Telecast of T.V. Serial 'Bible'

370. **PROF. K.V. THOMAS:** Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether the production of the T.V. serial 'Bible' has been started; and

(b) if so, when this serial is likely to be telecast?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir. The production of a TV serial on Biblical stories has started.

(b) The producers have, presently, submitted the 'pilot' episode of this serial for preview by the Screening Committee. Final approval for telecast of a serial under the sponsored category is accorded only after the 'pilot' programme is previewed and approved by the Screening Committee. Telecast schedule is finalised later when the first four episodes have been received and found satisfactory by Doordarshan.

Central Financial Assistance for the Development of Tourism in Kerala

371. **PROF. K.V. THOMAS:** Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) the projects in Kerala getting central financial assistance for the tourist development during the last three years;

(b) the progress made in the implementation of completing of these projects; and

(c) the statistics of tourist inflow to Kerala during the last three years?

THE MINISTER OF COMMERCE AND

TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). With a view to developing tourist infrastructure in Kerala, the Central Department of Tourism has sanctioned financial assistance to the State Government for various projects, during the last three years. These include Yatri Niwases, Beach Resorts, Forest Lodges, Luxury Cruises, Way-

side amenities, Equipments for water sports, Floating Restaurant, etc. These projects are at various stages of implementation.

(c) The statistics of tourist inflow to Kerala as reported by the State Government during the last three years and first 8 months of 1989 are given as under:—

<i>Year</i>	<i>Domestic</i>	<i>Foreign</i>	<i>Total</i>
1986	10,46,568	95,567	11,42,135
1987	10,66,445	88,842	11,55,287
1988	12,03,198	95,611	12,98,809
1989 (Upto Aug.)	8,69,572	75,010	9,44,582

MPEDA Assistance for Fish Farming and Exports

372. **PROF. K.V. THOMAS:** Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) the assistance given by Marine Products Export Development Authority (MPEDA) for fish farming, processing and export; and

(b) the foreign exchange earned during the last five years by the export of fish products?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) The assistance given by the Marine Products Export Development Authority (MPEDA) for fish farming, processing and export include subsidy assistance for new prawn farm development, establishment of seed banks, prawn hatcheries, seed re-

sources survey, micro level survey, subsidy assistance for upgrading the cold storages/freezing units and upgrading of processing plants and grant of cash compensatory support to exporters for specified items of export of marine products.

(b) The foreign exchange earned during the last five years by the export of marine products were as indicated below:

<i>Year</i>	<i>Export Value (in Rs. Crores)</i>
1984-85	584.29
1985-86	398.00
1986-87	460.67
1987-88	531.20
1988-89	597.85

(Source : MPEDA, Cochin)

[*Translation*]

Mistakes in Telecasting Hindi News by Doordarshan

373. DR. SHAILENDER NATH SHRI-VASTAVA: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether grammatical and other mistakes have come to the notice of Government in display of names of the Artists, Directors and other information before and after the telecast of Hindi news, music, plays etc. by Doordarshan; and

(b) if so, the remedial measures proposed to be taken by Government to improve the position in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA): (a) Yes, Sir.

(b) The remedial measures taken by Doordarshan include scrutiny of graphics by experts and a stricter supervision of transmission. Besides, a 'Presentation Section', headed by an Officer of the rank of Deputy Director, checks all the details before the programmes are telecast.

Setting up of a TV Centre at Patna

374. DR. SHAILENDRA NATH SHRI-VASTAVA: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) when a Television Centre will be set up at Patna; and

(b) the location, capacity and range of the proposed TV Centre?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF

PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). A high power (10 KW) TV transmitter with a service range of about 120 kms. inclusive of areas in the periphery receiving weak signals, is, at present functioning at Patna. A full fledged TV Studio Centre, equipped with modern and sophisticated programme production facilities, is also under implementation at Chajju Bagh, Patna. The Project is expected to be commissioned into service during 1991-92.

[*English*]

Delhi Judiciary Services

375. SHRI L.K. ADVANI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government propose to reorganise and increase the strength of the Delhi Judiciary in view of the enormous increase in laws, litigation and population in Delhi and to implement the recommendations of Law Commission so as to give quick and efficient justice to the people of Delhi;

(b) if so, whether Government propose to create more, judicial districts in Delhi; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Government proposes to augment the strength of Delhi judiciary to cope with increase in litigation.

(b) No, Sir.

(c) Does not arise.

Family Courts in Delhi

376. SHRI L.K. ADVANI: Will the Minister of LAW AND JUSTICE be pleased to state when Government propose to set up

Family Courts in Delhi under the Family Courts Act 1986?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Efforts are being made by the Delhi Administration to establish Family Courts in Delhi as early as possible.

Steel Consumption in India

377. SHRISAMRENDRAKUNDU: Will the Minister of STEEL AND MINES be pleased to state:

(a) the per capita consumption of steel in India, China, Japan, Pakistan and South Korea;

(b) whether there is any scheme to import steel; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The per capita steel consumption as given in the steel statistical year book 1989 of International Iron and Steel Institute, Brussels is given below.—

Country	1988 (Kg. crude steel per head)
INDIA	20.5
CHINA	64.6
JAPAN	706.1
PAKISTAN	17.6
REPUBLIC OF KOREA	369.1

(b) and (c). Essential steel items that

are in short supply in the country, or are not manufactured domestically, are imported from time to time.

Quality of T.V. Serials

378. SHRI BANWARI LAL PUROHIT: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether the quality of Doordarshan programmes telecast on the National network has been deteriorating; and

(b) if so, the steps Government propose to take in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b) There have been complaints to that effect. Efforts are being made to improve the programmes. It is a continuous process.

[*Translation*]

Setting up of a Doordarshan Kendra in Kutch

379. SHRI BABUBHAI MEGHJI SHAH: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government propose to set up a full fledged Doordarshan Kendra in border district of Kutch in Gujarat; and

(b) if so, the steps taken so far to set up the Doordarshan Kendra in this area?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) A scheme for the replacement of the existing low power (100 W) TV

transmitter at Bhuj by a high power (10 KW) TV transmitter with a 300 Mtr high tower is under implementation in Kutch district of Gujarat. There is, however, no approved scheme at present to set up TV Programme Production Facilities in the district.

(b) The site for the proposed high power TV transmitter at Bhuj has been taken over. Civil works for the construction of the tower and building have commenced. Orders for the transmitter and other allied equipment have also been placed on the manufacturers.

Bank Deposits in Kutch District in Gujarat

380. SHRI BABUBHAI MEGHJI SHAH: Will the Minister of FINANCE be pleased to state:

(a) the total amount of deposits in the scheduled commercial banks in Kutch district in Gujarat as on September 30, 1989;

(b) the sector-wise, amount of loans granted by these banks; and

(c) the ratio of loans given in the district to the total deposits?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). The deposits, advances and credit-deposit ratio of all scheduled commercial banks in District Kutch as at the end of June, 1989 (latest available) were as under:

Deposits	Rs. 552.04 crores
Credit	Rs. 100.71 crores
C : D Ratio	18.2%

The sector wise break up of credit deployment is not readily available. However, the information is being collected and will be

placed on the table of the House to the extent available.

Cases pending in M.P. High Court

381. SHRI RAGHAVJI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that one of the reasons for so many pending cases in Madhya Pradesh High Court is not filling the vacancies of Judges; and

(b) if so, the total number of vacancies of Judges in Madhya Pradesh High Court; the reasons therefor and the time by which these vacancies are likely to be filled?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) As pendency of large number of cases is due to several complex factors like increased institution of court cases, enactment of numerous laws creating new rights and obligation, increase in industrial development, trade and commerce, etc.

(b) As on 26.12.89, there were 7 vacancies of permanent/Additional Judges in the Madhya Pradesh High Court in the sanctioned strength of 30 Judges. The Chief Minister of Madhya Pradesh has been requested to send recommendations in consultation with the Chief Justice of Madhya Pradesh High Court and the Government for filling up the vacancies expeditiously. It is however, not possible to indicate any definite date by which these vacancies are likely to be filled.

Establishment of a Bench of High Court at Bhopal (M.P.)

382. SHRI RAGHAVJI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the names of State Head quarters in the country where there is no High Court or its Bench;

(b) whether Bhopal, capital of Madhya Pradesh, had no Bench of High Court and if so, the reasons therefor; and

(c) whether the State Government have submitted any proposal for setting up of a Bench of High Court in Bhopal and if so, the action taken in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Itanagar, Gandhinagar, Trivandrum, Bhopal, Aizawl and Bhubaneswar.

(b) and (c). The principal seat of Madhya Pradesh High Court is at Jabalpur; two permanent Benches thereof are at Indore and Gwalior. The Government of Madhya Pradesh had proposed establishment of two more Benches at Bhopal and Raipur. The Jaswant Singh Commission examined the proposal and recommended establishment of one Bench at Raipur. The State Government were requested for views/comments on the recommendations of the Commission in consultation with the Chief Justice of the High Court. No reply has been received.

[English]

Advance by Reserve Bank of India to States

383. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of FINANCE be pleased to state:

(a) whether some States are facing the problem of ways and means difficulties and therefore had requested to permit an increase in availability of ways and means advance from the Reserve Bank of India;

(b) if so, the names of the States who have made request in this regard; and

(c) the steps taken to grant the request of those States?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). During the current financial year (1989-90) some States have faced ways and means problem. Two States viz. Nagaland and Tamil Nadu have requested the Ministry of Finance to increase their ways and means limits with the Reserve Bank of India. As the ways and means limits of the State Governments with the Reserve Bank of India were last revised from 1st March, 1988, further revision is not contemplated at this stage.

Retrenched Employees of the Bauxite Project of BALCO

384. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the approximate number of workers and employees retrenched due to the closure of the Bauxite Project of Bharat Aluminium Company Limited at Gandhamardan in Orissa;

(b) whether any arrangement has been made to provide suitable jobs elsewhere to the retrenched workers and employees; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The number of regular employees and the number of Nominal Muster Roll Workers of Gandhamardan Bauxite Project of Bharat Aluminium Company Ltd. who have been retrenched is 42 and 38 respectively.

(b) and (c). Since Bharat Aluminium

Company Ltd. is overstaffed, it has not been possible to absorb the retrenched employees/workers of the Gandhamardan Bauxite Project in the other existing Units of the Company. Accordingly, Public Sector Undertakings like SAIL, Oil India Ltd., NALCO, Indian Rare Earths Ltd., Indian Oil Corporation Ltd., South Eastern Coal Fields Ltd., Hindustan Zinc Ltd. and Fertilizer Corporation of India Ltd. and certain State Government Undertakings operating in the State of Orissa have been requested to absorb the retrenched employees/workers of the Gandhamardan Bauxite Project in their organisations on humanitarian grounds to the extent possible.

International Tourist Beach Resort at Belekere in Karnataka

385. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government had a proposal to set up an International Tourist Beach Resort at Belekere in North Kanara district in Karnataka; and

(b) if so, the steps taken in this regard?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) Yes, Sir.

(b) The proposal has not been considered by the Department to the non-availability of suitable land for the project.

Introduction of Indian Judicial Service

386. SHRI P.C. THOMAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal to form Indian Judicial service;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The 11th Law Commission in its 116th Report had recommended the formation of All India Judicial Service. The proposal did not, however, find favour in the Chief Justices' Conference held in October, 1988. Most of the States, whose comments have been received on the subject, have opposed the formation of such service. As such, the proposal for creation of All India Judicial Service has been dropped.

Declaration of Elaveezha Poonchira Centre of Kerala as a National Tourist Centre

387. SHRI P.C. THOMAS: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government propose to explore the possibility of declaring Elaveezha Poonchira Centre in Kerala as National Tourist Centre; and

(b) if so, the time by which the decision is likely to be taken?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). It is not the practice of the Central Department of Tourism to declare any place of tourist interest as a National Tourist Centre. However, the Department of Tourism provides financial assistance for the development of tourist infrastructure in the State based on specific proposals received from the State Governments.

Declaration of Erumely, Kerala, as a National Pilgrim Centre

388. SHRI P.C. THOMAS: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) the number of pilgrims/tourists visiting Erumely in Kerala every year;

(b) whether there is any proposal to declare Erumely in Kerala as a pilgrim centre or a tourist centre; and

(c) if so, the time by which decision is likely to be taken?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) Erumely is an important pilgrim centre in Kerala. However, accurate statistics of pilgrims visiting this centre are not available

(b) and (c). There is no system of declaring any centre as a pilgrim centre or tourist centre for the purpose of tourism development. On the basis of proposals received from the State Government, the

Central Government provides assistance for the development of tourist/pilgrim centres, keeping in view the inter-se priorities and availability of resources.

[*Translation*]

Central Assistance for the Development of Tourism in Uttar Pradesh

389. SHRI RAM LAL RAHI: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether any assistance has been sought by Government of Uttar Pradesh for the development of tourism in Uttar Pradesh and if so, the details thereof; and

(b) whether Government propose to develop more tourists centres in Uttar Pradesh and also provide more facilities in Sitapur district, Uttar Pradesh?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) Yes, Sir. The details of projects sanctioned during the Seventh Plan are as under:—

(*Rs. in lakhs*)

<i>Sl. No.</i>	<i>Name of the Project</i>	<i>Amount Sanctioned</i>
1	2	3
1.	Tourist Complex, Kosi Kalan	39.13
2.	Renovation of Restaurant at Kosi	19.80
3.	Tourist Complex, Sravasti	63.00
4.	Tourist Bungalow at Mathura	27.64
5.	Water Sports at River Gomti, Lucknow	3.10
6.	Trekking equipment for Garhwal	11.47
7.	Forest Lodge at Dhangarhi	33.27

1	2	3
8.	Mini buses for Corbett, Chilha and Dudhwa	5.15
9.	Lucknow Mahotsav	2.05
10.	Wayside facilities and Open air theatre at Ayodhya	26.80
11.	F.R.P. Huts, Garhwal	37.75
12.	Swiss Cottages at Kumbh Mela, Haridwar	17.48
13.	Fast Food Centre, Allahabad	3.18
14.	Development of Nehru Ghat, Allahabad	37.18
15.	Master Plan of Sankasia	3.12
16.	Wayside facilities at Fatehpur Roshnai and Maharajpur in Kanpur.	19.86
17.	Toilet and drinking water facilities at Sarnath, Kushinagar, Sravasti and Fatehpur Sikri (through A.S.I.)	6.00

(b) Development of tourism is a continuous process. The Central Department of Tourism provides financial assistance for tourism projects based on their merit, subject to availability of funds and inter-se priorities. As regards the development of tourist facilities in Sitapur district, on proposal has been received from the State Government.

[English]

Problems of Tobacco Growers

390. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government have identified the problems of tobacco growers in Andhra Pradesh; and

(b) if so, the corrective steps taken by Government in this regard?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). Yes, Sir. Government is aware of the problems of tobacco growers in Andhra Pradesh. Availability of adequate quantities of seeds of approved varieties, inputs like coal, fertilisers, chemicals and credit, and realisation of fair and remunerative prices are major problems of the tobacco growers. Necessary steps are taken by the concerned Government agencies to help the farmers in all these matters.

Imports under Essential Consumer Products

391. SHRI KUSUMA KRISHNA MUR-

THY: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) the number of items that are being imported under Essential Consumers Products; and

(b) the amount spent on import during the last three years; itemwise?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The principal items which are imported under Essential Consumer Products include Wheat, Rice, Edible Oil, Pulses, and Sugar.

(b) The amount spent on import of the above items during the last three years are as under:—

(Rs. crores)

<i>Sl. No.</i>	<i>Principal items</i>	<i>1986-87</i>	<i>1987-88 (P)</i>	<i>1988-89 (P)</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
1.	Wheat	44.05	3.50	378.16
2.	Rice	1.70	2.21	193.46
3.	Edible Oils	634.32	920.04	726.53
4.	Pulses	233.66	254.48	383.50
5.	Sugar	223.75	174.11	0.13

P = Provisional

Source : DGCI&S, Calcutta.

Displaced Families of Visakhapatnam Steel Plant

392. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of families left out without providing proper rehabilitation after displacing them from the area of Visakhapatnam Steel Plant; and

(b) the number of displaced families, provided with some kind of employment opportunities in the Steel Plant itself?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE

(SHRI DINESH GOSWAMI): (a) Of the 14,186 families identified as displaced as a result of acquisition of land for Visakhapatnam Steel Project, the State Government have shifted 14,176 families to the rehabilitation centre. Shifting of the remaining 12 families is in progress.

(b) As on 30.11.1989, 4224 displaced persons have been given employment in Visakhapatnam Steel Plant. In addition, 1802 persons were employed with the various contracting agencies engaged in the Plant.

Water Requirement in V.S.P.

393. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the present position regarding supply of required water supply for the operation of Visakhapatnam Steel Plant (V.S.P.) at optimum capacity;

(b) the time by which the expected water supply would reach from the Yeleru reservoir to the Steel Plant; and

(c) the reasons for the delay in building the Yeleru Project?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Required water supply for the commissioning of the Blast Furnace and operation of the Visakhapatnam Steel Project is not yet available.

(b) The State Government has so far not committed a confirmed date for supply of water from the Yeleru reservoir.

(c) The reasons for delay in completing the Project by the State Government include the following:—

- (i) Inordinate delay in completion of 2 Km. long tunnel which was critical right from the beginning;
- (ii) Slow progress of work by the contractors and State Government agencies executing the deep cut reaches of canal adjoining the tunnel;
- (iii) Delay by the State Government in finalising the agency for executing the cut and cover section of the Yeleru Canal.

[*Translation*]

Scheme to make Banks of Ganges Beautiful and Useful at Patna

394. DR. SHAILENDRA NATH SHRI-

VASTAVA: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether any scheme to make the banks of Ganges beautiful, attractive and useful at Patna as a tourist centre is pending with Government; and

(b) if so, the outlines thereof and the time by which it is expected to be implemented?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). There is no scheme pending with the Central Department of Tourism for further development of the Ganges banks at Patna.

Telecast of UGC's Programmes on Higher Education

395. DR. SHAILENDRA NATH SHRI-VASTAVA: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether while giving prior information about the University Grants Commission's Programmes on higher education of T.V. the subject matter of the programme is also intimated so that the viewers can see the programmes of their choice;

(b) if not, the reasons therefor and the action proposed to be taken in this regard; and

(c) the total number of programmes on higher education telecast during the last one year and the total number of such programmes telecast in Hindi?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Yes, Sir. Sufficient announcements giving summary of pro-

grammes are made on Doordarshan before telecast of UGC Programmes.

(c) 694 programmes on higher education were telecast during 1/1/89 to 30/11/89. No programme in Hindi has been telecast so far.

[English]

Price-Page Schedule for Newspapers

396. SHRI V.N. GADGIL: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government propose to introduce the concept of price-page schedule as recommended by the First Press Commission in order to protect the interests of small and medium newspapers; and

(b) if so, when do the Government propose to bring the necessary legislation?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). With a view to implementing this recommendation, the Newspaper (Price and Page) Act, 1956 was passed in September, 1956. The Act conferred power on the Central Government to make an order, if considered necessary, providing for the regulation of the prices charged for newspapers in relation to their maximum number of pages, size and the proportion of the space allotted to advertising matter. The order was promulgated in October, 1960, but could not be enforced as a writ petition was filed in the Supreme Court by the Sakal Newspapers Private Limited and others challenging the constitutional validity of the Act and the order. The court struck down both the Act and the Order as being unconstitutional.

Measures for Protection of Interests of Small and Medium Newspapers

397. SHRI V.N. GADGIL: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether the growth of big newspaper houses have affected small and medium newspapers; and

(b) if so, the steps Government propose to take to protect the interests of small and medium newspapers?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Small and medium newspapers have many problems in their growth which cannot be attributed only to the growth of big newspaper houses. The Government are alive to the problems of small and medium newspapers and have taken various steps to mitigate them. The Ministry of Information and Broadcasting and its media units extend a number of facilities to small and medium newspapers, which are not available to the big newspapers. These include: concessions relating to newsprint; advertisements from Directorate of Audio Visual Publicity and accreditation and other facilities from the Press Information Bureau. AIR also broadcasts slow-speed bulletins for the benefit of these newspapers.

Establishment of a permanent bench of Supreme Court in South

398. SHRI V.N. GADGIL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is demand for establishing a permanent Bench of the Supreme Court in the South; and

(b) if so, the decision taken by the Union Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The Central Government can take a decision in this regard only on a reference from the Chief Justice of India under article 130 of the Constitution. No such proposal has been received from the Chief Justice of India.

Deposits Mobilised by Nationalised Banks in Jammu and Kashmir

399. PROF. SAIF-UD-DIN-SOZ: Will the Minister of FINANCE be pleased to state:

(a) the annual deposits mobilised by the nationalised banks operating in Jammu and Kashmir over a period of three years ending on September, 1989, year-wise; and

(b) the percentage of these deposits invested by these banks in the State during the same period, year-wise?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) and (b). The aggregate deposits and the credit-deposit ratio of all Public Sector Banks in Jammu and Kashmir as at the end of September, 1987, 1988 and June, 1989 (latest available) are given below:

	<i>Deposits (Rs. in crores)</i>	<i>C : D Ratio (%)</i>
September, 1987	577.56	30.5
September, 1988	669.96	30.8
June, 1989	732.72	33.0

[*Translation*]

Assistance by Nationalised Banks to Unemployed Persons

400. SHRI SATYANARAYAN JATIYA: Will the Minister of FINANCE be pleased to state:

(a) the details of the targets fixed in each scheme of Union Government for the year 1989 for providing financial assistance to literate and illiterate unemployed persons through the nationalised banks and the present position of achievements in this regard, State-wise; and

(b) the targets fixed and achievements there against during the year 1989 for providing benefits to Scheduled Castes and Scheduled Tribes under the above mentioned schemes, State-wise?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) and (b). The Hon'ble Member is presumably referring to the Scheme for providing Self Employment to the Educated Unemployed Youth (SEEUY) and Self Employment Programme for the Urban Poor (SEPUP), and the targets fixed thereunder.

The physical target for 1988-89 in case of SEPUP has been fixed at one beneficiary for every 300 population of the centre as per 1981 census. In case of SEEUY the physical target fixed for the year 1988-89 is 2.50 lakh beneficiaries for the country and the same is distributed amongst the different States. Thirty percent of the target under both the schemes is reserved for beneficiaries belonging to Scheduled Caste/Scheduled Tribe.

The State-wise position of physical targets and achievements in respect of SEEUY Scheme alongwith the share of SC/STs is given in statement I below. The State-wise

position of physical targets and achievements for the SEPUP Scheme including the share of SC/STs is given in statement II below.

STATEMENT-I

Sl.No	State	Targets fixed	Achievements			Of which SC/STs	
			3	4	5	6	Achievements
1.	Andhra Pradesh	17300	14265	5190	1178		
2.	Assam	6200	5378	1860	537		
3.	Bihar	29600	19669	8880	1179		
4.	Gujarat	10700	4552	3210	624		
5.	Haryana	4600	4651	1380	520		
6.	Himachal Pradesh	1600	1340	480	126		
7.	Jammu & Kashmir	1400	962	420	9		
8.	Karnataka	12400	10585	3720	789		
9.	Kerala	19950	14876	5985	321		
10.	Madhya Pradesh	17600	14154	5280	1409		
11.	Maharashtra	15500	14326	4650	1880		
12.	Manipur	1500	1500	450	118		

Sl.No	State	Targets fixed	Achievements			Of which SC/STs	
			3	4	5	6	Achievements
13.	Meghalaya	300	34	90	59		
14.	Nagaland	200	162	60	60		
15.	Orissa	9300	8176	2790	1503		
16.	Punjab	15000	14472	4500	1044		
17.	Rajasthan	10300	9204	3090	1092		
18.	Sikkim	150	23	45	5		
19.	Tamil Nadu	181000	17175	5430	817		
20.	Tripura	1000	527	300	50		
21.	Uttar Pradesh	31300	24373	9390	1771		
22.	West Bengal	24300	9674	7290	1265		
23.	Andaman & Nicobar Islands	100	54	30	—		
24.	Arunachal Pradesh	100	59	30	2		

Sl.No	State	Targets fixed	Achievements	Of which SC/STs		
				Targets fixed	Achievements	Achievements
1	2	3	4	5	6	6
25.	Chandigarh	175	201	52	13	13
26.	Dadra & Nagar Haveli	100	39	30	27	27
27.	Goa, Daman & Diu	400	242	120	11	11
28.	Mizoram	325	321	97	34	34
29.	Pondichery	450	473	135	27	27
30.	Lakshadweep	50	8	15	8	8

Data Provisional

Source: Reserve Bank of India

STATEMENT-II

Sl.No	State	Targets fixed	Achievements	Of which SC/STs	
				Targets fixed	Achievements
1	2	3	4	5	6
1.	Andhra Pradesh	35372	11335	10612	*
2.	Assam	4543	3502	1363	*
3.	Bihar	13968	10261	4190	*
4.	Gujarat	20272	11855	6082	*
5.	Haryana	9253	7864	2776	1540
6.	Himachal Pradesh	1032	580	310	*
7.	Jammu & Kashmir	4491	300	1347	15
8.	Karnataka	32194	28216	9658	*
9.	Kerala	11517	10592	3455	2066
10.	Madhya Pradesh	27159	14159	8148	1771
11.	Maharashtra	72955	43593	21886	11795

Sl.No	State	Targets fixed	Achievements			Of which SC/STs	
			3	4	5	6	Achievements
12.	Manipur	843	721	253		*	
13.	Meghalaya	894	494	268		*	
14.	Nagaland	301	277	90		*	
15.	Orissa	10016	7263	3005		1901	
16.	Punjab	15501	12871	4650		*	
17.	Rajasthan	24011	20436	7203		4165	
18.	Tamil Nadu	44670	37205	13401		10148	
19.	Tripura	828	732	248		*	
20.	Uttar Pradesh	46481	32303	13944		5664	
21.	West Bengal	26542	13888	7963		957	
22.	Andaman & Nicobar Islands	165	111	49		*	
23.	Chandigarh	988	334	296		53	

Sl.No	State	Targets fixed	Achievements	Of which SC/STs	
				Targets fixed	Achievements
1	2	3	4	5	6
24.	Goa, Daman & Diu	897	752	269	*
25.	Pondichery	1411	141	423	*
26.	New Delhi	20650	11525	6195	1599

*Data not received from Banks
Data Provisional

Source: Reserve Bank of India

Development of Neterhat as a Tourist Centre in Bihar

401. SHRI UPENDRA NATH VERMA: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government propose to develop Neterhat in Palamau district of Bihar as an attractive tourist centre;

(b) if so, the time by which it is likely to be developed; and

(c) if not, the reasons therefor?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) to (c). The Department of Tourism in association with the State Government have identified three tourist travel circuits in the State of Bihar for a phased development of tourist infrastructure through the combined resources of the Central, State and the private sectors. Neterhat has already been included as one of the places in the three tourist travel circuits.

TV Relay Station in Koderma, Bihar

402. SHRI R.L.P. VARMA: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government propose to set up a high power T.V. relay centre at Dhajadhari hill in Koderma sub-division for workers in mica mines and the other rural people; and

(b) if so, when?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). No, Sir. There is, at present, no approved scheme to set up a TV

transmitter in Koderma sub-division of Hazaribag district of Bihar.

[English]

Modernisation of Ferro Chrome Plant in Orissa

403. SHRI ANADI CHARAN DAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Corporation of Orissa Limited had furnished a proposal to Union Government for modernisation and diversification of Ferro Chrome Plant at Jajpur Road in Orissa seeking external assistance from Japan as special loan out of the Overseas Economic Cooperation Fund (OECF), in response to a proposal invited by the Union Government; and

(b) if so, the decision taken by Union Government thereon?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) This proposal, alongwith other proposals, is under consideration for 1990-91 Overseas Economic Cooperation Fund (OECF) loan assistance from Japan.

NRI Investment

404. SHRI MADHAVRAO SCINDIA: Will the Minister of FINANCE be pleased to state:

(a) the details of investment of non-resident Indians savings in the new and existing industries in the country; and

(b) the percentage of such investment to total investment?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Investment by NRIs in various schemes upto 30th Novem-

ber, 1989 as under:

(In Rs. crores)

I. Direct Investment in Industry	1672.69
II. Portfolio Investment	73.16

(b) It is not possible to work out percentages as NRI investment speciality in Portfolio investment is, at market price whereas total investments are in terms of face value.

(Interruptions)

MR. SPEAKER: Now we take up Short Notice Question No. 1.

Prof. K.V. Thomas.

(Interruptions)

MR. SPEAKER: I have gone to the next question.

(Interruptions)

MR. SPEAKER: Prof. Thomas is not here.

(Interruptions)

MR. SPEAKER: Please take your seats.

(Interruptions)

MR. SPEAKER: Please take your seats. I am on my legs. Please take your seats.

(Interruptions)

SHORT NOTICE QUESTION

Bombay-Cochin Flight

S.N.Q. No. 1. PROF. K.V. THOMAS: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a number of flights in the Bombay-Cochin sector have been cancelled;

(b) if so, the reasons therefor;

(c) when these flights will be restored;

(d) whether the Delhi-Goa-Cochin-Trivandrum flight continues to land at Cochin;

(e) if not, the reasons therefor; and

(f) whether the timing of this flight will be rescheduled so that it may land at Cochin?

THE MINISTER OF ENERGY AND CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) to (c): Till the 19th of November, 1989, Indian Airlines was operating three daily B-737 services between Bombay and Cochin. Due to the non-availability of B-737 aircraft on account of the strike by the Aircraft Maintenance Engineers, with effect from the 20th of November, 1989, Indian Airlines started operating only one daily scheduled flight on the Bombay-Cochin sector. With the improvement in the availability of aircraft, Indian Airlines, with effect from the 18th of December 1989, introduced the second daily service between Bombay and Cochin. The third service on this sector will be re-introduced as soon as the B-737 operating aircraft position improves further.

(d) to (f). Prior to the 20th of November, 1989, Indian Airlines was operating a daily B-737 service on the Delhi-Goa-Cochin-Trivandrum sector and return. Due to the strike by the Aircraft Maintenance Engineers and the consequent non-availability of B-737 aircraft, this service was withdrawn. With effect from the 22nd of December, 1989, Indian Airlines has restored the Delhi-Goa-Cochin service.